CENTRAL ELECTRICITY REGULATORY COMMISSION NEW DELHI

Petition No. 566/MP/2014 with IA. No. 65/2014

Coram:

Shri M. Deena Dayalan, Member Shri A.K.Singhal, Member Shri A.S.Bakshi, Member

Date of Order : 31.12.2014

In the matter of

Petition seeking Commission's permission to allow extension of time of the period for injection of infirm power for testing including full load testing for Unit-3 of 4x600MW power plant at Tamnar beyond 31.12.2014.

And In the matter of

Jindal Power Limited P.O.Tamnar, Raigarh-496 107 Chhattisgarh

...Petitioner

Vs

Western Regional Load Despatch Centre F-3, M.I.D.C, Area, Marol, Andheri (East), Mumbai-400 093

..Respondent

<u>ORDER</u>

This petition has been filed by the petitioner, Jindal Power Limited under Clause (7) of Regulation 8 of the Central Electricity Regulatory Commission (Grant of Connectivity, Long-term Access and Medium-term Open access in inter-State transmission and related matters) Regulations, 2009 as amended from time to time (Connectivity Regulations) and Central Electricity Regulatory



Commission (Deviation Settlement Mechanism) Regulations, 2014 with the following prayers:

- "(a) Condone the delay in filing of the instant petition;
- (b) Grant the petitioner extension of time for injection of infirm power for testing including full load testing by Unit-3 beyond 31.12.2014 for a period of two months i.e. till 28th February 2015 and;
- (c) Pass any such order(s) as this Hon'ble Court may deem fit and proper under the facts and circumstances of the present case and in the interest of justice."
- 2. The petitioner is setting up 2400 MW (4x600 MW) thermal power project ('the project') at Tamnar, Raigarh district in the State of Chhattisgarh. The first and second units of the project have already been test synchronized on 30.9.2013 and 22.2.2014 and declared under commercial operation on 14.3.2014 and 31.3.2014 respectively. The unit-3 (unit) of the project has been test synchronized on 31.3.2014.
- 3. The Commission by its order dated 24.9.2014 in Petition No. 284/MP/2014 had allowed injection of infirm power from the unit for testing including full load testing till 31.12.2014 or upto declaration of commercial operation of the unit, whichever is earlier. The petitioner has submitted that it is not possible to achieve the COD by 31.12.2014 as the technical issue relating to various equipment/facilities required for coal firing activities have recently been made mechanically ready. However, there has been some delay in achieving the same due to need to repair/replacement of certain items

pertaining to ash handling system and coal mill as well as delay in supply of blades for PA fan and FD fan.

4. The petitioner has submitted the details of status for system readiness of unit for coal firing and full load operation as under:

S. No.	Activities	Target Date of Completion as indicated in Petition No. 284/MP/2014	
1	CHP System for Unit -3		
	(a) Right Hand Side (Mill B, C, D) Bunkering	15.9.2014	Ready
	(b) Left Hand Side (Mill E, F, G, H) Bunkering	15.11.2014	Ready
2	Coal Mills		
	B, C, D	Ready	Ready
	E, F	31.10.2014	Ready
	G, H	15.11.2014	Ready
3	Electrostatic Precipitator		
	Pass B, C, D	Ready	Ready
	Pass A	31.10.2014	Ready
4	Fly Ash Handling System		
	(a) Pass C and D	Ready	Ready
	(b) Pass A and B	31.10.2014	Ready
5	TDBFP A and B	15.10.2014	Ready
6	Coal Firing related	1	Expected to
	Commissioning	1.11.2014 –	be
	Activities including Full Load Testing	31.12.2014	completed by 28.2.2015

5. The petitioner has also filed IA for early listing the matter.

6. We have considered the prayer of the petitioner. The Fourth proviso to Regulation 8 (7) of the Connectivity Regulations, as amended from time to time, provides as under:

"Provided that the Commission may in exceptional circumstances, allow extension of the period for inter-change of power beyond the period as prescribed in this clause, on an application made by the generating station at least two months in advance of completion of the prescribed period:

Provided further that the concerned Regional Load Despatch Centre while granting such permission shall keep the grid security in view."

7. The petitioner has submitted that it is seeking extension of time for bonafide reasons for completion of coal firing related activities and full load testing. The petitioner has further submitted that it has not injected any infirm power after its initial synchronization on 31.3.2014 except for approximately one hour time on 19.10.2014. According to the petitioner, all commissioning activities relating to coal firing will go beyond 31.12.2014. Taking into consideration the problems faced by the petitioner, we allow extension of time for injection of infirm power into the grid for commissioning tests including full load testing of the unit up to 31.1.2015 or actual date of commercial operation, whichever is earlier. It is, however, clarified that the petitioner shall not inject any infirm power till the coal handling system and all other systems are ready in all respects for full load testing. The petitioner is directed to submit a certificate in this regard to WRLDC before injecting infirm power. The petitioner shall make all efforts to ensure the

commercial operation of unit of the project within one month of giving such certificate to WRLDC.

8. With the above, the Petition No. 566/MP/2014 and IA. No. 65/2014 are disposed of.

Sd/-(A.S.Bakshi) Member sd/-(A.K.Singhal) Member sd/-(M. Deena Dayalan) Member